CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Petition No. 3/TT/2025

Subject: Petition for truing up of Transmission Tariff for 2019-24 and

determination of Transmission Tariff for 2024-29 tariff block for Asset under "Transmission System associated with Solapur

STPP (2x660 MW) Part-A" in the Western Region.

Petitioner: Power Grid Corporation of India Limited (PGCIL)

Respondents: Madhya Pradesh Power Management Company Ltd. and 5

others

Petition No. 6/TT/2025

Subject: Approval under Section 62 read with Section 79(1)(d) of the

Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for assets under "POWERGRID Works associated with Additional System

Strengthening for Sipat STPS" in Western Region.

Petitioner: Power Grid Corporation of India Limited

Respondents: Madhya Pradesh Power Management Company Ltd and 10

Others

Petition No. 17/TT/2025

Subject: Petition for truing up of Transmission tariff for 2019-24 and

determination of transmission tariff for 2024-29 tariff block for Combined Asset under POWERGRID works associated with "TBCB lines under common transmission system for Phase-II generation projects in Odisha" in Eastern & Western Region.

Petitioner: Power Grid Corporation of India Limited (PGCIL)

Respondents: Bihar State Power (Holding) Company Ltd and 13 others

Petition No. 18/TT/2025

Subject: Approval under Section 62 read with Section 79(1)(d) of the

Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for assets of Interconnection between India and Bangladesh Electrical

Grids for India portion in Eastern region.

Petitioner: Power Grid Corporation of India Limited

Respondents: Bangladesh Power Development Board

Petition No. 19/TT/2025

Subject : Approval under Section 62 read with Section 79(1)(d) of the

Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for Combined Asset under "Transmission system associated with Substation works Associated with System Strengthening in Southern Region for Import of Power from Eastern Region".

Petitioner: Power Grid Corporation of India Limited

Respondents: Tamil Nadu Generation and Distribution Corporation Ltd and

13 Others

Petition No. 29/TT/2025

Subject: Approval under Section 62 read with Section 79(1)(d) of the

Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for assets under

Eastern Region Strengthening Scheme VI Project.

Petitioner: Power Grid Corporation of India Limited

Respondents: Bihar State Power (Holding) Company Ltd and 5 others

Petition No. 33/TT/2025

Subject: Petition for truing up of Transmission Tariff for 2019-24 and

determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under "System Strengthening - X" in Southern

Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents: Tamil Nadu Generation and Distribution Corporation Limited &

13 others

Petition No. 34/TT/2025

Subject: Petition for truing up of Transmission Tariff for 2019-24 and

determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under "Provision of line bays for the Scheme-Connectivity lines for Maheshwaram (Hyderabad) 765/400 kV

Pooling Station" in Southern Region.

Petitioner: Power Grid Corporation of India Limited (PGCIL)

Respondents: Tamil Nadu Generation and Distribution Corporation Limited and

& others

Petition No. 35/TT/2025

Subject: Petition for truing up of Transmission Tariff for 2019-24 and

determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under "Procurement of Spare converter Transformer for VIZAG HVDC system" in Southern Region.

Petitioner: Power Grid Corporation of India Limited (PGCIL)

Respondents: Tamil Nadu Generation and Distribution Corporation Ltd & 12

others

Petition No. 57/TT/2025

Subject: Approval under Section 62 read with Section 79(1)(d) of the

Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for assets under

interconnection of RE Projects in Western Region.

Petitioner: Power Grid Corporation of India Limited

Respondents: Madhya Pradesh Power Management Company Ltd and 6

Others

Petition No.103/TT/2025

Subject: Petition for truing up of Transmission Tariff for 2019-24 and

determination of Transmission Tariff for 2024-29 tariff block for **Combined Asset:** 765/400 kV, 1500 MVA ICT-1 & ICT-2 along with associated bays at Dharamjaygarh Substation under Supplementary Transmission Scheme of IPP Projects in

Chattisgarh in Western Region.

Petitioner: Power Grid Corporation of India Limited (PGCIL)

Respondents: Madhya Pradesh Power Management Company Limited, &

others

Petition No. 136/TT/2025

Subject: Petition for truing up of Transmission Tariff for 2019-24 and

determination of Transmission Tariff for 2024-29 tariff block for 05 Nos of Asset under "North Eastern Region Strengthening

Scheme-VIII" in North Eastern Region.

Petitioner: Power Grid Corporation of India Limited (PGCIL)

Respondents: Assam Power Distribution Company Limited and 6 others

Petition No. 169/TT/2025

Subject: Petition for truing up of Transmission Tariff for 2019-24 and

determination of Transmission Tariff for 2024-29 tariff block for Tumkur (Pavagada) Pooling station – Devanahally (KPTCL) 400 kV D/C (Quad) line along with associated bays and equipment's at Tumkur (Pavagada) Pooling station & Devanahally (KPTCL) under "Additional ATS for Tumur (Pavagada) under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka - Phase II (Part B)"

in Southern Region.

Petitioner: Power Grid Corporation of India Limited (PGCIL)

Respondents: Tamil Nadu Generation and Distribution Corporation Limited, &

14 others

Date of Hearing : 11.3.2025

Coram: Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Parties Present: Shri Mohd. Mohsin, PGCIL

Shri Vishal Sagar, PGCIL

Shri Angaru Naresh Kumar, PGCIL

Ms. Anshul Garg, PGCIL
Ms. Suchitra Gautam, PGCIL
Shri Divyanshu Mishra, PGCIL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

The representatives of the Petitioner submitted that the present Petitions have been filed for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 period. The representatives of the Petitioner requested that the transmission tariff may be allowed as claimed in the respective Petitions.

- 2. None were present on behalf of the Respondents despite notice.
- 3. After hearing the representatives of the Petitioner, the Commission directed the Respondents to file their respective replies within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.
- 4. The Petitioner company was directed to file the following information, on an affidavit, within a week with a copy to the Respondents:

Petition No. 3/TT/2025

- (i) Reasons for claiming ACE beyond the cut-off date in the 2024-29 tariff period.
- (ii) To confirm whether all the assets are in use or there has been any decapitalization.

Petition No. 6/TT/2025

- (i) Provide reasons for variation in actual ACE w.r.t approved ACE.
- (ii) Confirm whether all the assets are in use or there has been any decapitalization.

Petition No. 17/TT/2025

- (i) Confirm whether all the assets are in use or there has been any decapitalization.
- (ii) Form-5 for combined asset for both 2019-24 and 2024-29 tariff periods.
- (iii) Cash IDC statement along with a soft copy for IDC Statement in .xlsx format for the combined asset.
- (iv) Reasons for ACE claimed beyond cut-off date.
- (v) Package-wise and vendor-wise details of the ACE in 2019-24 tariff period for the transmission asset.
- (vi) Details of 2 nos. of Liquidated Damages (LD) recovered in the instant Petition.
- (vii) Reasons for variation in the ACE claimed in 2019-24 tariff period as compared to the approved ACE.
- (viii) Reconciliation statement of the ACE claimed in the 2019-24 tariff period, in accordance with the Auditor's Certificate.

Petition No. 18/TT/2025

- (i) Provide the status of Appeal no 92 of 2022 (DFR No. 58 of 2022) filed in APTEL
- (ii) Provide reasons for variation in actual ACE w.r.t approved ACE.
- (iii) Confirm whether all the assets are in use or there has been any decapitalization.

Petition No. 19/TT/2025

- (i) Justification for increase in the closing capital cost as on 31.3.2019.
- (ii) Reasons for variation in actual ACE w.r.t approved ACE.
- (iii) Confirm whether all the assets are in use or there has been any decapitalization.

Petition No. 29/TT/2025

- (i) Reasons for variation in actual ACE w.r.t approved ACE.
- (ii) Confirm whether all the assets are in use or there has been any decapitalization.

Petition No. 33/TT/2025

- (i) Confirm whether all the assets are in use or there has been any decapitalization.
- (ii) Provide Auditor's Certificate for capital cost details of the instant assets for both the 2019-24 tariff period and 2024-29 tariff period.
- (iii) Provide reasons for variation in actual ACE w.r.t approved ACE.
- (iv) Provide reasons for ACE claimed in FY 2023-24 (on account of deposit made to comply with the Arbitral Award dated 17.2.2020 passed in the Arbitration matter Arb. P. No 707/2018) since the matter was not put forth in Petition No. 82/TT/2020. Petitioner is hereby directed to submit the reasons for not mentioning the details regarding arbitral proceedings while filing Petition No. 82/TT/2020 and details on timeline of the aforesaid arbitration matter.

Petition No. 34/TT/2025

- (i) Confirm whether all the assets are currently in use or there has been any decapitalization.
- (ii) Provide Revised Auditor's Certificate for the combined asset.
- (iii) Provide reasons for variation in ACE w.r.t approved ACE for the 2019-24 tariff period.
- (iv) Provide reasons for ACE claimed beyond cut-off date.

Petition No. 35/TT/2025

- (i) Confirm whether all the assets are in use or there has been any decapitalization.
- (ii) Provide reasons for variation in the ACE claimed for Asset-2 in 2019-24 tariff period w.r.t the approved ACE and submit the Statement for discharge of Liability for Asset-2.
- (iii) Provide details of Liquidated Damages (LD) in the instant Petition.
- (iv) Provide IDC Discharge statement along with soft copy of IDC discharge statement in .xlsx format.
- (v) A Copy of Form-5 and Form-13 for Asset-1, Asset-2 and Combined Asset.

Petition No. 57/TT/2025

- (i) Reasons for variation in actual ACE w.r.t approved ACE.
- (ii) Provide the filed Form 5 as per Regulations for both the tariff periods.
- (iii) Confirm whether all the assets are in use or there has been any decapitalization.

Petition No. 103/TT/2025

- (i) Confirm whether all the assets are in use or there has been any decapitalization.
- (ii) Revised Auditor's Certificate for the combined asset.
- (iii) Reasons for claiming ACE beyond cut-off date for the 2019-24 tariff period.

Petition No. 136/TT/2025

- (i) Confirm whether all the assets are currently in use or there has been any decapitalization.
- (ii) Form-5 and Form-13 for all the assets for 2019-24 and 2024-29 tariff periods.
- (iii) Provide the Cash IDC statement along with a soft copy for IDC Statement in .xlsx format.
- (iv) Package-wise and vendor-wise details of the ACE in 2024-29 tariff period for the transmission asset.
- (v) Confirm whether the initial spares claimed are included in the Capital Cost and ACE indicated in the Auditor's Certificate. Further, Petitioner to submit the Initial Spares discharge for all assets.
- (vi) Reasons for high variation in the ACE claimed in 2019-24 tariff period vis-à-vis approved.
- (vii) Reasons for claiming ACE beyond the cut-off date.
- (viii) Justification along with details corresponding to O&M expenses claimed in 2019-24 tariff period.
- (ix) Reasons for the variation in Capital Cost claimed for Asset-1 vis-à-vis approved for the 2019-24 tariff period.

Petition No. 169/TT/2025

- (i) Confirm whether all the assets are currently in use or there has been any decapitalization.
- (ii) Form-5 and Form-13 for the 2019-24 tariff period and 2024-29 tariff period for the transmission assets.
- (iii) Package-wise and vendor-wise details of the ACE claimed in 2019-24 tariff period and 2024-29 tariff period for the transmission assets.
- (iv) Supporting documents for CFA grant received year-wise and asset-wise.
- (v) Reconciliation of total grant, actual grant received, grant deployed and balance grant year-wise and asset-wise.
- (vi) Details of Liquidated Damages (LD) recovery along with relevant supporting documents.
- (vii) Details of Foreign Exchange Rate Variation (FERV) along with supporting documents.
- (viii) Soft copy of IDC statement (in .xlsx format) for the transmission assets.
- 5. Subject to the above, the Commission reserved the orders in Petition nos. 6/TT/2025, 17/TT/2025, 29/TT/2025 and 103/TT/2025.
- 6. Other Petitions will be listed for further hearing on 25.3.2025 at 2:30 p.m.

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)